

Regional Office, Gurugram (N)
Haryana State Pollution Control Board

Vikas Sadan, Opposite- New Court, Gurugram

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To

The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Road,
New Delhi.
Email:- judicial-ngt@gov.in

Subject - Action taken report in the matter of O.A. No – 241/2020 titled as Manohar Nagar Welfare Society & Ors. V/s State of Haryana & Ors. in compliance of National Green Tribunal order dated 10.11.2020.

R/Sir,

This is in the reference to above mentioned matter. The Hon'ble Tribunal vide order dated 10.11.2020 in the matter of O.A. No - 82/2020 titled as O.A. No – 241/2020 titled as Manohar Nagar Welfare Society & Ors. V/s State of Haryana & Ors has directed as under:-

"To enable this to be done, we constitute a joint Committee comprising the Haryana State PCB, the Municipal Corporation, Gurgaon and the Deputy Commissioner, Gurgaon. The said Committee will be free to interact with any other Government Agency or other Experts or Institutions. Report may be furnished within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance. "

In compliance of said order, status report of order dated 10.11.2020 of Hon'ble Tribunal, which is enclosed herewith. It is requested to kindly accept the report and place before the Hon'ble Tribunal.

DA/As above

Yours Faithfully


Regional Officer,
Gurugram Region (N)

For Haryana State Pollution Control Board

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Status report in the matter of O.A. No - 241/2020 titled as Manohar Nagar Welfare Society & Ors. V/s State of Haryana & Ors.

Introduction:

As per order of Hon'ble NGT dated 10.11.2020, grievance in this application is against functioning of a Construction and Demolition Waste Recycling Plant in Gurgaon in the vicinity of six residential colonies in Sector 10 being Manohar Nagar, Amar Colony, Krishna Nagar, Baldev Nagar, Veer Nagar and Firoz Gandhi Colony and two hospitals namely Navjeevan Hospital & Maternity Center and Ankur Clinic & Maternity Home. The site was earmarked for a market initially but thereafter it has been allotted for the said plant, in violation of the siting criteria statutorily laid down under the Construction and Demolition Waste Management Rules, 2016. The plant is also not functioning as per stipulated safeguards of having green belts and equipments to control noise and air pollution as a result thereof air and noise pollution is adversely affecting the health of the inhabitants and the environment. There is also a proposal to install mobile plants. The Municipal Corporation, Gurgaon has identified 15 sites.

The Hon'ble NGT has directed that joint Committee comprising nominees of the Haryana State PCB, the Municipal Corporation, Gurgaon and the Deputy Commissioner, Gurgaon to furnish a report in the matter within three months. The State PCB will be the nodal agency.

Findings / Observations of Constituted Committee:-

In compliance of above said order of Hon'ble NGT, a Joint committee comprising of following has been constituted:-

Sr. No.	Name & Designation of Officer	Nominee
1	Hariom Atri, Joint Commissioner-III, Municipal Corporation, Gurugram	Commissioner, Municipal Corporation, Gurugram
2.	Neha Yadav, Naib Tehsildar	Deputy Commissioner, Gurugram
3.	Akansha Tanwar, AEE, Regional Officer, HSPCB, Gurugram Region (North)	HSPCB, Gurugram North

The committee has visited the site on 03.02.2021 to verify facts and it was found that Mobile Construction and Demolition Waste Recycling Machine was non-operational and even not installed completely at the site. Joint Commissioner MCG submitted that they the facility was never operational and Municipal Corporation Gurugram would shift the mobile machinery to a new site as soon as the same is identified. He also submitted that there was approximately 3,00,000 MT waste stored at the site and they have transferred 2,10,000 MT to the Construction & Demolition Waste Recycling Facility for proper disposal and are in the process of clearing the remaining 90,000 MT kept at the site.

Conclusion

Since the Machinery in question was found non-operational, no further action is required to be taken in this matter.

The Report is submitted for kind consideration of this Hon'ble Tribunal. The direction passed by this Hon'ble Tribunal shall be complied with in true letter and spirit.



11/06/2021

Neha Yadav,
Naib Tehsildar



11/06/21

Akansha Tanwar, AEE
HSPCB, Gurugram
Region (North)



Hariom Atri,
Joint Commissioner-III
Municipal Corporation, Gurugram